

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "A" BENCH

**Before: Shri Waseem Ahmed, Accountant Member
And Shri T.R. Senthil Kumar, Judicial Member**

**ITA No. 499/Ahd/2022
Assessment Year 2017-18**

The Khedbrahma Taluka Primary Teachers Co-op. Credit Society Ltd. Station Road, Nr. Dave Hospital, Khedbrahma-383255 PAN: AABTT2489D (Appellant)	Vs	The Income Tax Officer, Ward-1, Himatnagar (Respondent)
---	----	--

**Assessee Represented: Shri Rushin Patel, A.R.
Revenue Represented: Ms. Saumya Pandey Jain, Sr.D.R.**

CORRIGENDUM

PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-

The Assessee moved an application dated 23/02/2024. It is stated in the said application that the section wrongly been mentioned as 'section 80P(2)(a)(i)' instead of 'section 80P(2)(d)' in Para Nos. 2, 3 & 6 of the aforesaid order. It was thus urged to rectify the appellate order dated 27.10.2023 passed under section 254(1) of the Act by issue of corrigendum mentioning a correct section, as "section 80P(2)(d)" in Paragraph Nos. 2, 3 & 6 of the ITAT order.

2. We have gone through the application filed by the assessee for issuance of Corrigendum and our order referred above, we find that the error is apparent on record which needs rectification:

“In view of the above, we make correction that section 80P(2)(d) to be read in place of section 80P(2)(a)(i) in the Paragraphs Nos. 2, 3 & 6 of the order in ITA No. 499/Ahd/2022 pronounced on 27.10.2023.”

3. The corrigendum shall be integral part of the appellate order.

Corrigendum order pronounced on 20-03-2024
--

Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER True Copy
Ahmedabad : Dated 20/03/2024

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद